

THE ELECTRICITY (SUPPLY) AMENDMENT ACT, 1962

No. 44 OF 1962

[28th November, 1962]

An Act further to amend the Electricity (Supply) Act, 1948.

BE it enacted by Parliament in the Thirteenth Year of the Republic of India as follows:—

Short title.

1. This Act may be called the Electricity (Supply) Amendment Act, 1962.

Insertion of new section 20A.

2. After section 20 of the Electricity (Supply) Act, 1948, the following section shall be inserted, namely:—

Power to acquire projects, etc., on lease

“20A. Without prejudice to the generality of the power of the Board to acquire any property, the Board may acquire from the State Government on lease any project relating to the generation of electricity and all transmission lines and other works connected with such project or any part of such project, transmission lines or other works on such terms and conditions including terms and conditions relating to the operation and maintenance thereof as may be agreed upon between the State Government and the Board.”